

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 592 of 1996

Friday, this the 16th day of August, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

T. Santha, Ex-Casual Labourer,
Southern Railway,
Trivandrum Division.
Residing at: Marthalakkalavilai Veedu,
Muriyankaradesom,
Parassala P.O.,
Trivandrum District.

.. Applicant

By Advocate Mr T.C. Govindaswamy.

Vs

1. Union of India through the
General Manager,
Southern Railway,
Headquarters Office, Madras-3.
2. The Chief Personnel Officer,
Southern Railway,
Headquarters Office,
Park Town P.O., Madras -3.
3. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum.

.. Respondents

By Advocate Mrs. Sumathi Dandapani.

The application having been heard on 16th August 1996,
the Tribunal on the same day delivered the following:

O R D E R

Applicant an ex-casual labourer under the
Railways seeks a declaration that she is eligible to
be reengaged.

2 Learned standing counsel for Railways appearing
on notice submitted that applicant will be reengaged in
her turn, after the priority list is drawn up in

accordance with the directions in O.A. 1706/94.

3. The submission is recorded and the application is disposed of on that basis. No costs.

Dated the 16th August, 1996.

Chettur Sankaran Nair

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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